

(B) Generally the foreign collaborator would be permitted to hold upto 40 per cent of the paid up share capital of the joint venture company. Any relaxation of this norm would be considered on a case by case basis depending on technology on board processing etc.

(C) Foreign crew may be permitted on a case by case basis subject to such terms as may be agreed upon. A schedule of phasing out of foreign crew and inducting Indian crew should be submitted at the time of application.

(D) The cost of the vessel supplied by foreign collaborator may be treated as his paid up share capital in the company upto a ceiling as may be agreed under clause 2, subject to the price of vessel being certified as per procedure to be laid down by the Ministry of Surface Transport.

World Bank assistance for Food Processing projects in Maharashtra

4088. SHRI SATISH. PRADHAN: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the location of the projects proposed for clearance by Food Processing Industries from Maharashtra in general and the detail of the projects from Vidarbha and Marath-wada regions of Maharashtra in particular during the last three years year-wise;

(b) whether it is a fact that the World Bank did not extend assistance for some of these projects because of the failure of the State Government to provide the required guarantee particularly for orange processing project at Narkhed in Vidarbha region although viability of the project was supported and* strongly recommended by Kolhe Committee set up by the State Government;

(c) if so, what are the details of the cases rejected indicating there-

in the reasons for rejection in each case; and

(d) what action Government propose to take in such cases of discrimination and¹ the manner in which financial assistance from World Bank etc. is likely to be sought?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRI-DHAR GOMANGO): (a) Proposal for setting up food processing industries in Mulshi Taluk (Distt. Pune) Nasik; Thane Nanded; Amrawati; Raigad and Bombay have been cleared during the last three years.

(b) to (d¹) No proposal for seeking assistance from World Bank for food processing industries in Maharashtra is under consideration of the Government .

Deep Sea Fishing

©4089. SHRI VISHWASRAO RAMRAO PATIL: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether Government have any proposal to establish inter-ministerial panel on deep sea fishing;

(b) if so, the details thereof; and

(c) by when it will start functioning?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI GIRI-DHAR GOMANGO): (a) to (c) No, Sir. An inter-ministerial Empowered Committee of Secretaries on Deep Sea Fishing is already functioning. The composition and functions of the committee is furnished at Statement (See below). There is, however, a proposal to re-constitute the committee.

@Previously Unstarred Question 3852, transferred from 18th December, 1992]

Statement

Empowered *Committee of Secretaries on Deep Sea Fishing* AECOSQ

Composition:

1. Finance Secretary Chairman.
2. Secretary, Department of Agriculture & Cooperation.
3. Secretary/Special Secretary, Ministry of Commerce.
4. Secretary, Ministry of Defence.
5. Secretary, Ministry of Food Processing Industries.
6. Secretary, Ministry of Home Affairs.
7. Secretary, Department of Surface Transport.
8. Secretary, Department of Industrial Development.
9. Secretary, Ministry of Planning.

Functions:

- (a) All matters relating to deep sea fishing inclusive of matters relating to development of deep sea fishing industry;
- (b) All aspects relating to the total number of vessels to be operated in the Indian EEZ, size and nature of vessels to be permitted level of exploitation of resources, restriction of fishing areas and communications links etc;
- (c) All aspects relating to development of infrastructural facilities for growth of deep sea fishing in India;
- (d) All functions presently being exercised by the fishing vessel acquisition licensing committee.
- (e) Clearance of 100 per cent export Oriented Unit proposals relating to deep sea fishing;

(f) Clearance of foreign collaboration and joint venture proposals on deep sea fishing;

(g) Clearance of charter/lease fishing applications deep sea fishing;

(h) All aspects relating to availability of adequate finance for development of deep sea fishing;

(i) All aspects relating to development of man-powers including engagements of foreign crew for deep sea fishing vessels.

Militants' activities in Jammu and Kashmir

4090. SHRIMATI VEENA VERMA:

CHOWDHRY HARI

SINGH:

SHRI MURLIDHAR

CHANDRAKANT BHAN-

DARE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the number and details of the militant's outfits, located in Jammu and Kashmir and which of their hide-outs have been unearthed during the last three months; and

(b) what were the main incidents of terrorists' activities during the period?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: (SHRI M. M. JACOB): (a) and (b) A list of 135 outfits is appended as Statement. (See below) I

Searches and raids are regularly carried out on the basis of information and intelligence, in suspected terrorist hide-outs. In this process, the terrorists also keep shifting their bases. It is not possible to indicate*